- 3. Hospital pharmacy section should be started for economical manufacture of glucose and saline infusion, ointments, lotions syrups, ear-drops etc.
 - Ministry of Health and Family Welfare's Orders for hospital patient care allowance should be adopted in the Railways.
- Pharmacists should be given Risk Health Hazardous Allowance.
- 6. Pharmacists should be allowed nonpractising allowance.
- Refresher course should be imparted to pharmacists to update their knowledge.
- Special pay and advance increments be given as per yardsticks of Reserve Bank of India employees.

Cadre review of group 'C and 'D' posts of C. P. D.

- 1119. SHRI A. NALLASIVAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether a representation dated 8th February, 1991 has been received from the C. P. W. D. Employees' and Workers' Union, Madras urging for expediting the implementation of cadre review of Group 'c' and 'D' posts in the C. P. W. D. based on Committees' reports;
- (b) the details of the action being taken by Government to implement the cadre review;
- (c) the details of the recommendations of the Committees appointed by Government on the question of cadre review of Group *C and "D* posts; and
- (d) by when the cadre review would be implemented?
- THE MINISTER OF URBAN DEVE-LOPMENT (SHRI DAULAT RAM SARAN): (a) Yes, Sir.
- (b) The recommendations of the Cadre Review Committee are under Govt's consideration.

- (c) The recommendations of the Com mittee being confidential cannot be dis closed at this stage.
- (d) The Cadre Review being a long drawn out process, it is not possible to state when the cadre review proposals would be implemented.

Change of Government accommodation

- 1120. SHRI RAM AWADHESH SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) what are the rules relating to change of Government accommodation by the Central Government employees;
- (b) whether it is a fact that change can be sought in any three areas;
- (c) whether it is also a fact that a changeseeker stands debarred for six months for all three areas if he does not accept the offer of change in respect of one area only;
- (d) if so, what are the reasons for debarring in all the three areas; and
- (e) whether Government propose to review this rule in view of the rule being disadvantagious to the Central Government employees; if so, the details in this regard and if not, the reasons therefor?

THE MINISTER OF URBAN DEVE-LOPMENT (SHRI DAULAT RAM SARAN): (a) to (e) An officer to whom a residence has been allotted can apply for a change to another residence of the same type on the prescribed form indicating his preference for three different localities. After acceptance by the competent authority, the name of the applicant is included in the change Waiting list. The inter-seniority of the applicant so included is determined on "first come first served basis". Change is offered as and when the turn of the officer is covered on the change Waiting List. Due regard to the officer's preference is given as far as possible. If an officer fails to accept the change of residence offered to him within the stipulated period, he is not considered for a change of residence for a period of 6 months. This